

ESTIMATES COMMITTEE
(1962-63)

THIRD REPORT
(THIRD LOK SABHA)

MINISTRY OF TRANSPORT AND
COMMUNICATIONS

(Departments of Communications and Civil Aviation)

Action taken by Government on the recommendations contained in
the Hundred and Fourteenth Report of the Estimates Committee
(Second Lok Sabha)

OVERSEAS COMMUNICATIONS SERVICE



LOK SABHA SECRETARIAT
NEW DELHI - I

September, 1962/Bhadra, 1884 (Saka)

Price Re. 0.30 nP.

LIST OF AUTHORISED AGENTS OF LOK SABHA SECRETARIAT

S.No.	Name of Agent	Agency S. No. No.	Name of Agent	Agency No.
ANDHRA PRADESH				
1	G.R. Lakshmipathy Chetty & Sons, General Merchants & News Agents, Newpet, Chandragiri, Chittoor District (Andhra Pradesh).	94	13 The Good Companions, Ras-pura, Baroda	34
			14 The Current Book House, Maruti Lane, Raghunath Dadaji Street, Bombay—1.	60
			15 Deccan Book Stall, Fergusson College Road, Poona—4	65
BIHAR				
2	'Jagriti', Bhagalpur-2.	72	16 The New Book Company (P) Limited, Kitab Mahal, 188-190, Dr. Dadabhai Naoroji Road, Bombay	73
GUJARAT				
3	Lok Milap, District Court Road, Bhavnagar	16	MYSORE	
4	The New Order Book Company, Ellis Bridge, (S.R.) Ahmedabad—6	63	17 Makkalapustaka Press, Balamandira, Gandhi Nagar, Bangalore—9	69
MADHYA PRADESH				
5	The National Law House, Near Indore Library, Opp. Old High Court Building, Indore	29	18 People's Book House, Opp. Jagannmohan Palace, Mysore—1	71
6	Modern Book House, 286, Jawahar Ganj, Jabalpur-1	41	19 Pervaje's Book House, Koppikar Road, Hubli	89
MADRAS				
7	The Kalpana Publishers, Book-sellers, Trichinopoly—3	24	ORISSA	
MAHARASHTRA				
8	The Imperial Book Depot, 266, Mahatma Gandhi Road, Poona	4	20 The Cuttack Law Times Office, Cuttack—2.	12
9	The Popular Book Depot (Registered), Lamington Road, Bombay—7.	5	21 Ekama Vidyabhaban, Eastern Tower Room No. 3, Bhubaneswar—1	55
10	The International Book House, Private Ltd., 9, Ash Lane, Mahatma Gandhi Road, Bombay—1.	22	PUNJAB	
11	The International Book Service, Deccan Gymkhana, Poona-4	26	22 The English Book Depot, 78, Jhoke Road, Ferozepore Cantt.	74
12	Charles Lambert and Company, 101, Mahatma Gandhi Road Opp. Clock Tower, Fort, Bombay	30	RAJASTHAN	
			23 Information Centre, Govt. of Rajasthan, Tripolia, Jaipur City, Rajasthan	38
			24 K.M. Agarwal & Sons, Railway Book Stall, Udaipur	56
UTTAR PRADESH				
			25 Swastik Industrial Works, 59, Holi Street, Meerut City (U.P.)	2
			26 A.H. Wheeler & Company, Private Limited, 15, Elgin Road, Allahabad	31

CONTENTS

C O R R I G E N D A

Third Report of the Estimates Committee (1962-63) on Action taken by Government on the recommendations contained in the 114th Report (Second Lok Sabha) on Overseas Communications Service.

- Page (iii), Introduction, Para 2, Line 7, for 'were' read ' was'.
- Page 1, para 2, line 7, add ', ' between 'cables' and 'extension'.
- Page 13, Col. 4, lines 17-18, for 'inegration' read 'integration'.
- Page 14, last line, for 'Bhadra 3' read 'Bhadra 13'.
- Page 15, Item IV, line 3, for 'recommendation in the Chapter' read 'recommendation 18 in Chapter'.
-

CONTENTS

		PAGES
Composition of the Committee		i-ii
Introduction		iii
CHAPTER I . Report		1
CHAPTER II . Recommendations that have been accepted by the Gov- ernment		2—10
CHAPTER III . Reply of Government that has been accepted by the Committee		11
CHAPTER IV . Reply of Government that has not been finally accepted by the Committee.		12—14
APPENDIX . Analysis of the action taken by Government on the recommendations contained in the Hundred and Fourteenth Report of the Estimates Committee (Second Lok Sabha)		15

ESTIMATES COMMITTEE

(1962-63)

Chairman

Shri H. C. Dasappa

Member.

2. Shri Joachim Alva
3. Shri D. Basumatari
4. Shri Shree Narayan Das
5. H. H. Maharaja Pratap Keshari Deo
6. Shri Govind Hari Deshpande
7. Shri Arun Chandra Guha
8. Shri S. Hansda
9. Shri Ansar Harvani
10. Shri Kanhu Charan Jena
11. Shri Anand Chandra Joshi
12. Lt. Col. H. H. Maharaja Manabendra Shah of Tehri
Garhwal
13. Shri Jashvant Mehta
14. Shri N. Sreekantan Nair
15. Shri Ananda Nambiar
16. Shri A. Nesamony
17. Shri Tika Ram Paliwal*
18. Shri Panna Lal
19. Shri Naval Prabhakar
20. Shri K. Rajaram
21. Dr. K. L. Rao
22. Shri Rameshwar Sahu
23. Shrimati Jayaben Shah
24. Shri Diwan Chand Sharma
25. Shri Vidya Charan Shukla

*Elected w. e. f. 18th August, 1962 *vice* Shri Shivram Rango Rane resigned.

(ii)

26. Shri B. J. Singh
27. Shri Tekur Subramanyam
28. Shri G. G. Swell
29. Shri K. K. Warior
30. Shri Balkrishna Wasnik

SECRETARIAT

Shri Avtar Singh Rikhy—*Deputy Secretary.*

INTRODUCTION

I, the Chairman of the Estimates Committee, having been authorised by the Committee present this Third Report on action taken by Government on the recommendations contained in the Hundred and Fourteenth Report (Second Lok Sabha) on the Ministry of Transport and Communications (Departments of Communications and Civil Aviation)—Overseas Communications Service.

2. The Hundred and Fourteenth Report of the Estimates Committee was presented to Lok Sabha on the 29th March, 1961. Government furnished their comments on the recommendations contained in the Report on the 12th and 23rd October, 1961. These were considered by Study Group 'E' of the Estimates Committee (1961-62) on the 5th December, 1961. The draft Report on action taken on the recommendations were adopted by the Committee on the 3rd September, 1962.

3. The Report has been divided into the following four Chapters:—

I. Report.

II. Recommendations that have been accepted by Government.

III. Reply of Government that has been accepted by the Committee.

IV. Reply of Government that has not been finally accepted by the Committee.

4. An analysis of the action taken by Government on the recommendations contained in the Hundred and Fourteenth Report (Second Lok Sabha) of the Estimates Committee is given in Appendix. It would be observed therefrom that out of a total of 18 recommendations made in the Report, 16 recommendations i.e. about 89% have been fully accepted by Government, while the reply of Government to one recommendation i.e. 5.5% has been accepted by the Committee. Reply of Government in respect of one recommendation i.e. 5.5% has not been finally accepted by the Committee.

H. C. DASAPPA,
Chairman,
Estimates Committee.

NEW DELHI-1;
September 4, 1962/Bhadra 13, 1884 (Saka)

CHAPTER I

REPORT

The Estimates Committee in para 54 of their 114th Report on the Ministry of Transport and Communications (Departments of Communications and Civil Aviation)—Overseas Communications Service, recommended that the question of integrating the Overseas Communications Service with the P.&T. Department might be considered when the P.&T. Board was sufficiently stabilised and was in a position to take up additional responsibilities. In their reply, Government have reiterated the views which they had earlier put forth in this regard before the Committee and have held that the external telecommunications and the internal communications within the country should continue to be administered by two independent Departments.

2. While the Committee did not envisage an immediate integration of the two Departments, they suggested that the question might be kept open for reconsideration at an appropriate time. *As the advantages of integration are not inconsiderable, the Committee suggest that instead of closing the door against it, Government may review the position after the modernisation schemes of internal communication services such as the laying of coaxial cables extension of telex facilities, mechanisation of Central Telegraph Offices etc., which are bound to have significant overall effect on the performance of the external communication services, have made sufficient progress.*

CHAPTER II

Recommendations that have been accepted by Government

Serial No. (as in Appendix V to the 114th Report)	Reference to paragraph No. of Report	Summary of Recommendation/conclusion	Reply of the Government
1	7	The Committee suggest that the tenure of membership of non-official members of the Overseas Communications Service Board of Management may be fixed at an early date.	The question of continuity and functions of the Overseas Communications Service Board of Management which was already under review has now been finalised.
2	9	The Committee feel that since the Overseas Communications Service Board of Management was intended mainly to be an advisory body, it does not appear to be necessary to entrust it with detailed administrative powers nor may it be necessary for it to meet as frequently as once a month when the work transacted does not take more than 30 minutes. The Committee recommend that the functions	The Board was constituted at the time of nationalizing the Overseas Communications Service in 1947, with a view to maintaining a certain amount of continuity in administration. The process of departmentalisation of the staff which commenced thereafter has since been completed and Government rules and procedures have been introduced fully. The Overseas Communications Service has thus been stabilised. There

and powers of the Board may be redefined in such a way that it is enabled to fulfil effectively the role envisaged for it, as an advisory body. They also recommend that the question of delegating further powers to the Director General should be under consideration for as long as a year may be decided without further delay.

3 10 The Committee would urge the Ministry to examine the question of frequency of the meetings of the Overseas Communications Service Board of Management and see if the standing instructions issued in this behalf need to be modified in the light of experience and the proposed delegation of enhanced powers to the Director General.

4 11 As the position regarding making up of deficiencies in the grades of Technical Assistant and Mechanics (Class II) has not appreciably improved during the last four years, the Committee recommend that the Department should examine the matter in detail quickly and take necessary action to ensure that the shortages in these technical categories are met.

appeared, therefore no need for associating Board with the functioning of the Overseas Communications Service any longer. The Overseas Communications Service Board of Management has consequently been dissolved with effect from 1st June, 1961.

2. The Director General, Overseas Communications Service has since been vested with full financial and administrative powers of a Head of Department under Government.

Min. of Transport and Communications (Dept. of Communications and Civil Aviation) O.M. No. 20-OC(1)/61, dated 12-10-61.

3

The position in regard to filling vacancies in these grades, is indicated below :—

*Mechanics Class II:—*The Director General, Employment & Training has agreed to make a determined effort at finding suitable candidates for filling the existing vacancies expeditiously; failing that the posts will be advertised.

*Technical Assistants—*Recruitment to the grade is made by appointment of candidates nominated by the Union Public Service Commission. However, as the Union Public Service Commission could not nominate anyone

Serial No. (as in Appendix V) to the 114th Report	Summary of Recommendation/conclusion	Reply of Government
Reference to Paragraph No. of Report		
6	The proposal of the Overseas Communications Service to develop the Development Section at Dighi deserves sympathetic consideration.	for appointment as Technical Assistant in the Overseas Communications Service on the results of the Combined Engineering (Electronics) Examination held in 1960, they have agreed to select suitable candidates by interview. The interviews, which have already been arranged, are nearing completion and it is hoped that vacancies in the grade will be filled shortly.
17		<p><i>Min. of Transport and Communications (Depts. of Communications and Civil Aviation) O.M. No. 20-O.C.(1)61, dated 12-10-61.</i></p> <p>The need for developing the existing Development Section at Dighi and to establish a new Training Centre at the same place has been recognised by Government. Action is being taken to secure financial and technical assistance from the United Nations Special Fund, to the extent considered necessary for setting up a Development-cum-Training Centre.</p> <p><i>Min. of Transport and Communications—(Depts. of Communications and Civil Aviation) O.M. No. 20-OC.(1)61, dated 12-10-61.</i></p>

7 The Committee would urge the Organisation to keep a close watch on its working expenses so as to make sure that the service charges etc. do not disproportionately increase.

The recommendation has been noted. Best effort will be made to ensure that the working expenses on the Overseas Communications Service are kept to the minimum, consistent with the development and modernisation plans of the Organisation.

[*Ministry of Transport and Communications (Depts. of Communications and Civil Aviation) O.M. No. 20-OC(1)/61, dated 12-10-61.*]

8 The Committee recommend that the question of appropriate classification of the revenue and capital expenditure on the Organisation may be examined by the Ministry in consultation with the Ministry of Finance and the Comptroller and Auditor General and early decision taken.

The recommendation has been examined, in consultation with the Ministry of Finance.

The second phase of rationalisation in accounting is proposed to be introduced by the Ministry of Finance with effect from 1-4-1962, when several changes in the major and minor heads of account are expected. It has, therefore, been decided that the re-classification of receipts and expenditure of the Overseas Communications Service may be introduced along with the other changes the Ministry of Finance have in view.

[*Ministry of Transport and Communications (Depts. of Communications and Civil Aviation) O.M. No. 20-OC(1)/61, dated 12-10-61.*]

Serial No. Reference (as in Appendix V to the 114th Report)	Summary of Recommendation, conclusion	Reply of the Government
9	The Committee are surprised that an amount of Rs. 1,81,000 which represented the expenditure that was being borne by the old Indian Radio and Cable Communications Co. on behalf of the management continues to be shown in the Profit and Loss Accounts of the Overseas Communications Service without any rational basis for more than fourteen years since the service became part of Government. They trust that it would be set right speedily.	Government have accepted this recommendation and have decided that from the fiscal year 1961-62 onwards, charges in respect of expenditure incurred in different Ministries in connection with the administration of the Overseas Communications Service should not be included in its Profit and Loss Account.
22		[Ministry of Transport and Communications (Depts. of Communications and Civil Aviation) O.M. No. 20-OC(1)/61, dated 12-10-61.]
10	The Committee are concerned to note that under the Wayleave Scheme our country is called upon to pay money ten times the estimate of what, according to the Department's own calculation, is rightly payable. They hope that the negotiations in this regard will be speeded up to reach a satisfactory arrangement.	Government are taking necessary steps to ensure that the negotiations are speeded up to reach an arrangement satisfactory to the Overseas Communications Service.
29		[Ministry of Transport and Communications (Depts. of Communications and Civil Aviation) O.M. No. 20-OC(1)/61, dated 12-10-61.]
11	The Committee consider that in case the present negotiations do not expeditiously lead to an	Government have decided to make it clear to the Commonwealth Telecommunications Board that,

entirely satisfactory arrangement, the question of India's continued membership of the Commonwealth Telecommunications Board needs a careful examination in all its aspects.

if no concessions on our payments are made immediately, we will be compelled to give the necessary, two years' notice before the end of the financial year 1961-62, for getting out of the Commonwealth Telecommunications Board.

[*Min. of Transport and Communications (Depts. of Communications and Civil Aviation) O.M. No. 20-OC(1)/61 dated 12-10-61*]

12 39 The Committee hope that with the provision of the internal telex services by the Posts & Telegraphs Department as also indigenous manufacturing of teleprinter machines, the Overseas Communications Service would be in a position to expand its international telex services on the lines proposed.

The recommendation has been noted. Posts & Telegraphs Department expect to provide internal telex at Bombay, Calcutta, New Delhi and Madras, by 1962, and the Overseas Communications Service is in close liaison with them and is planning to expand the international telex services on the lines proposed, about that time.

[*Min. of Transport and Communications (Depts. of Communications and Civil Aviation) O.M. No. 20-OC(1)/61, dated 12-10-61.*]

13 42 The Committee suggest that India's inability to attract more transit traffic because of her membership of the Wayleave Scheme may be emphasised by the Overseas Communications Service in its discussions with the Commonwealth Telecommunications Board with a view to arriving at a more satisfactory arrangement.

Government accept this recommendation and will press this argument, at the appropriate stage, in the discussions with the Commonwealth Telecommunications Board.

[*Min. of Transport and Communications (Depts. of Communications and Civil Aviation) O.M. No. 20-OC(1)/61, dated 12-10-61.*]

Reply of the Government.

Summary of Recommendation/conclusion

Serial No. Reference to Paragraph No. of Report

14 44 The Committee suggest that the question of shortage of clear frequencies allotted to India may be taken up by the Ministry with the International Telecommunication Union with a view to securing, through mutual agreement, a larger number of frequencies for her use. The Overseas Communications Service on its part should also ensure that full use is made of the frequencies available to it now and in future.

[Min. of Transport and Communications Deptis of Communications and Civil Aviation O.M. No. 20—OC(1)/61, dated 12-10-61.]

15 48 In the interest of speedy disposal of telegraph traffic, the Committee would urge that the question of allowing the Overseas Communications Service to make its own booking and delivery arrangements in the bigger cities, the question of Overseas Communications Service taking over the work of booking and delivery of foreign telegrams from the Posts & Telegraphs Department in the four principal cities of Bombay Calcutta, Delhi and Madras, has been taken up

should be taken up with the Posts & Telegraphs Department at an early date so that a satisfactory arrangement is evolved.

with the Posts and Telegraphs Department. The financial adjustments to be made between the two Departments, in case of transfer of the work to the Overseas Communications Service are receiving attention.

[*Min. of Transport and Communications (Depts. of Communications and Civil Aviation) O.M. No. 20—OC(1)/61, dated 12-10-61.*]

16 49 In their report on Telecommunications, the Committee have stressed the need for regular meetings between the officers of the Overseas Communications Service and the Posts & Telegraph Department so that there could be a mutual appreciation of each other's difficulties. The Committee hope that this step would lead to a smoother flow of traffic from either end.

It has been decided that the heads of the Overseas Communications Service Centres at New Delhi, Calcutta, Bombay and Madras should hold regular meetings every three months with their counterparts in the Posts & Telegraphs Department at those places. It has also been decided that the Director General Overseas Communications Service and the Director General, Posts and Telegraphs should also hold regular meetings at about the same intervals for discussion on matters of mutual interest and to ensure smooth flow of traffic between the two wings.

[*Min. of Transport and Communications, Depts. of Communications & Civil Aviation, O.M. No. 20—OC(1)/61, dt. 12-10-61.*]

17 50 Since both the Posts & Telegraphs Department and the Overseas Communications Service are under the charge of the same Department of the Ministry, the Committee feel that the statements prepared by one of its limbs could be accepted by the other without elaborate

The system of accounting of foreign telegraph traffic between the Overseas Communications Service and the Posts & Telegraphs Deptt. was reviewed in consultation with the Accountant General Posts & Telegraphs, and in November, 1960 a revised procedure was laid down, which has

Sl. No. Reference
As in Ap- to Para-
pendix V to graph No.
the 114th of
Report)

Summary of Recommendation/conclusion

Reply of the Government

examination. The Committee suggest that the matter may be examined in consultation with the Accountant General, Posts & Telegraphs and a simpler procedure evolved.

curtailed much of the duplication of work in the Overseas Communications Service and the Posts & Telegraphs Deptt. The question is however, being further examined to see whether simplification of the procedure in other respects can be possible.

[*Ministry of Transport and Communications (Deppts. of Communications and Civil Aviation) O.M. No. 20-OC (1)/61, dt 23-10-61.*]

CHAPTER III

Reply of Govt. that has been accepted by the Committee

Sl. No. (As Reference to in Appendix Paragraph V to the 114th Report)	Summary of Recommendation/conclusion	Reply of the Government
--	--------------------------------------	-------------------------

5	<p>Since a separate wing of the Central Public Works Department has been set up for the Posts & Telegraphs Department, the Committee suggest that the execution of construction work for the Overseas Communications Service might also be entrusted to it. They hope that this would accelerate the pace of work in the Third Plan.</p>	<p>The recommendation has been examined in consultation with the Ministry of Works, Housing & Supply who are not inclined to add to the already heavy load of the Posts & Telegraphs Wing of the Central Public Works Department. Steps are, however, being taken to eliminate avoidable delays in the execution of construction work for the Overseas Communications Service.</p>
---	--	--

[Ministry of Transport and Communications (Depts. of Communications & Civil Aviation) O.M. No. 20-OC(1)/61, dt. 12-10-61].

CHAPTER IV

Reply of Government that has not been finally accepted by the Committee

S. No. (As in Ref. to para- Appendix V to the 114th Report	graph No. of Report	Summary of Recommendation/ conclusion	Reply of the Government	Comments of the Committee
---	---------------------------	--	-------------------------	------------------------------

1

2

3

4

5

18

54

While the Committee do not suggest that integration of the Overseas Communication Service with the Posts & Telegraphs Department is necessary or desirable immediately when the Posts & Telegraphs Board is still in its incipient stage, they are of the view that it would be desirable to consider this when the Posts & Telegraphs Board is sufficiently stabilised and will be in a position to take up additional responsibilities.

The Posts & Telegraphs Board has been functioning, with enhanced administrative and financial powers, with effect from the 14th December, 1959, and is deemed sufficiently stabilised in its functions by now. Government, therefore, feel that this recommendation of the Committee can appropriately be considered at this stage.

Please see Chapter I.

2. The question of integration of the external telecommunications of India (Overseas

Communications Service) with the Posts & Telegraphs Department had been examined on more than one occasion before. On each such occasion, Government decided, after careful examination that it would not be desirable in the best interests of the two organisations to integrate them. In view of the recommendation of the Committee in para 54 of their Report, Government have re-examined this question, giving due consideration to the factors introduced in favour of integration, the practice followed in other countries as also the differences, in the techniques of operation and specialization obtaining in the two organizations, Government consider that the balance of advantage lies in favour of *status quo*.

3. The Government, are, therefore, of the view that the external telecommunications and the internal communications in India should continue to be administered by two

1	2	3	4	5
			<p>independent Departments, under the unified control of the Ministry of Transport and Communications (Departments of Communications and Civil Aviation).</p>	
			<p>[Ministry of Transport and Communications—Department of Communications and Civil Aviation—O.M. No. 20-OC (1)61, dt. 12-10-61].</p>	

DELHI—1;
 September 4, 1962. *Bhadra* 3, 1884 (*Saka*)

H. C. DASAPPA,
Chairman,
 Estimates Committee.

APPENDIX

Analysis of the action taken by Government on the recommendations contained in the Hundred and Fourteenth Report of the Estimates Committee (Second Lok Sabha)

I.	Total number of recommendations	18
II.	Recommendations accepted fully by Government (<i>vide</i> recommendations 1-4 and 6-17 in Chapter II) .	
	Number	16
	Percentage to total	89
		(approx.)
III	Recommendation not accepted by Government but reply in respect of which has been accepted by the Committee (<i>vide</i> recommendation 5 in Chapter III)	
	Number	1
	Percentage to total	5.5
IV.	Recommendation in respect of which the reply of Government has not been finally accepted by the Committee (<i>vide</i> recommendation in the Chapter IV)	
	Number	1
	Percentage to total	5.5

S.No.	Name of Agent	Agency S.No. No.	Name of Agent	Agency No.
27	Law Book Company, Sardar Patel Marg, Allahabad—1.	48	41 Lakshmi Book Store, 42, M.M. Janpath, New Delhi . . .	23
28	Goel Traders, 100-C, New Mandi, Muzaffarnagar . . .		42 Kitab Mahal (W.D.) Private Ltd., 28, Faiz Bazar, Delhi . . .	25
29	B.S. Jain & Company, 71, Ahupura, Muzaffarnagar . . .	90	43 Bahri Brothers, 188, Lajpat Rai Market, Delhi—6 . . .	27
WEST BENGAL				
30	M.C. Sarkar & Sons (Private) Limited, 14, Bankim Chatterjee Street, Calcutta—12. . .	42	44 Jayana Book Depot, Chapparwala Kuan, Karol Bagh, New Delhi . . .	66
31	W. Newman & Company Limited, 3, Old Court House Street, Calcutta . . .	44	45 Oxford Book & Stationery Company, Scindia House, Connaught Place, New Delhi—1. . .	68
32	Thacker Spink & Company (1933) Private Ltd., 3, Esplanade East, Calcutta—1. . .	45	46 People's Publishing House, Rani Jhansi Road, New Delhi . . .	76
33	Firma K.L. Mukhopadhyay, 6/1A, Banchharam Akrur Lane, Calcutta—12 . . .	32	47 Mehra Brothers, 50-G, Kalkaji, New Delhi—19 . . .	85
DELHI				
34	Jain Book Agency, Connaught Place, New Delhi . . .	1	48 Dhanwantra Medical & Law Book House, 1522, Lajpat Rai Market, Delhi—6 . . .	87
35	M/s. Sat Narain & Sons, 3141, Mohd Ali Bazar, Mori Gate, Delhi . . .	3	49 The United Book Agency, 48, Amrit Kaur Market, Paharganj, New Delhi . . .	88
36	Atma Ram & Sons, Kashmere Gate, Delhi—6. . .	9	50 Hind Book House, 82, Jan Path, New Delhi . . .	95
37	J.M. Jaina & Brothers, Mori Gate, Delhi . . .	11	51 Bookwell, 4, Sant Narankari Colony, Kingsway Camp, Delhi—9. . .	96
38	The Central News Agency, 23/90, Connaught Circus, New Delhi . . .	15	MANIPUR	
39	The English Book Stall, 7-L, Connaught Circus, New Delhi . . .	20	52 Shri N. Chaoba Singh, Newspaper Agent, Ramlal Paul High School, Annexe, Imphal, Manipur . . .	77
40	Rama Krishna & Sons, 16-B, Connaught Place, New Delhi . . .	21	AGENTS IN FOREIGN COUNTRIES	
			53 The Secretary, Establishment Department, The High Commission of India, India House, Aldwych, LONDON W.C. 2.	59

© 1962 BY LOK SABHA SECRETARIAT

**PUBLISHED UNDER RULE 382 OF THE RULES OF PROCEDURE AND CONDUCT OF
BUSINESS IN LOK SABHA (FIFTH EDITION) AND PRINTED AT THE PARLIA-
MENTARY WING OF THE GOVERNMENT OF INDIA PRESS, NEW DELHI**
